



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN
MAGISTRATE, DELHI

CC NO: 1179 OF 2003

16/11/03

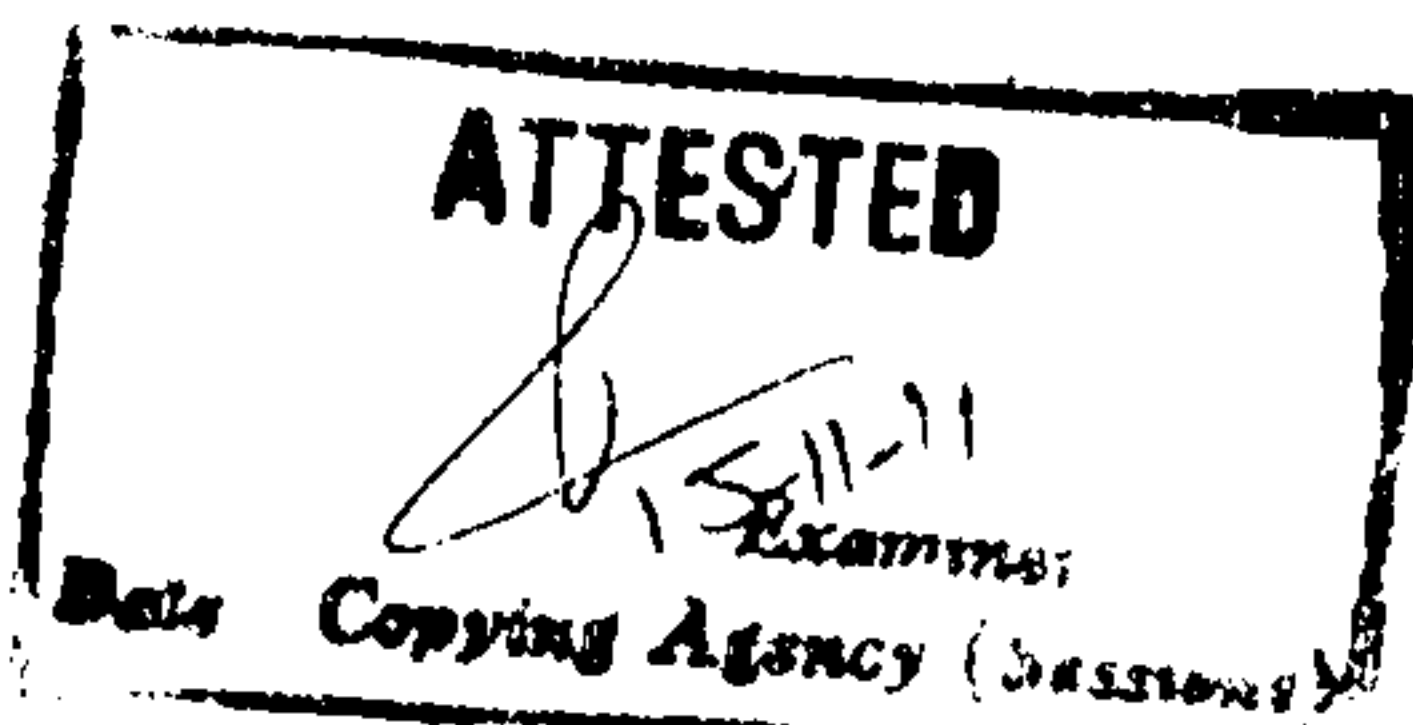
~~Securities and Exchange Board of India~~, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai 400 021
represented by its Asst. General Manager,
Rakesh Bhanot.

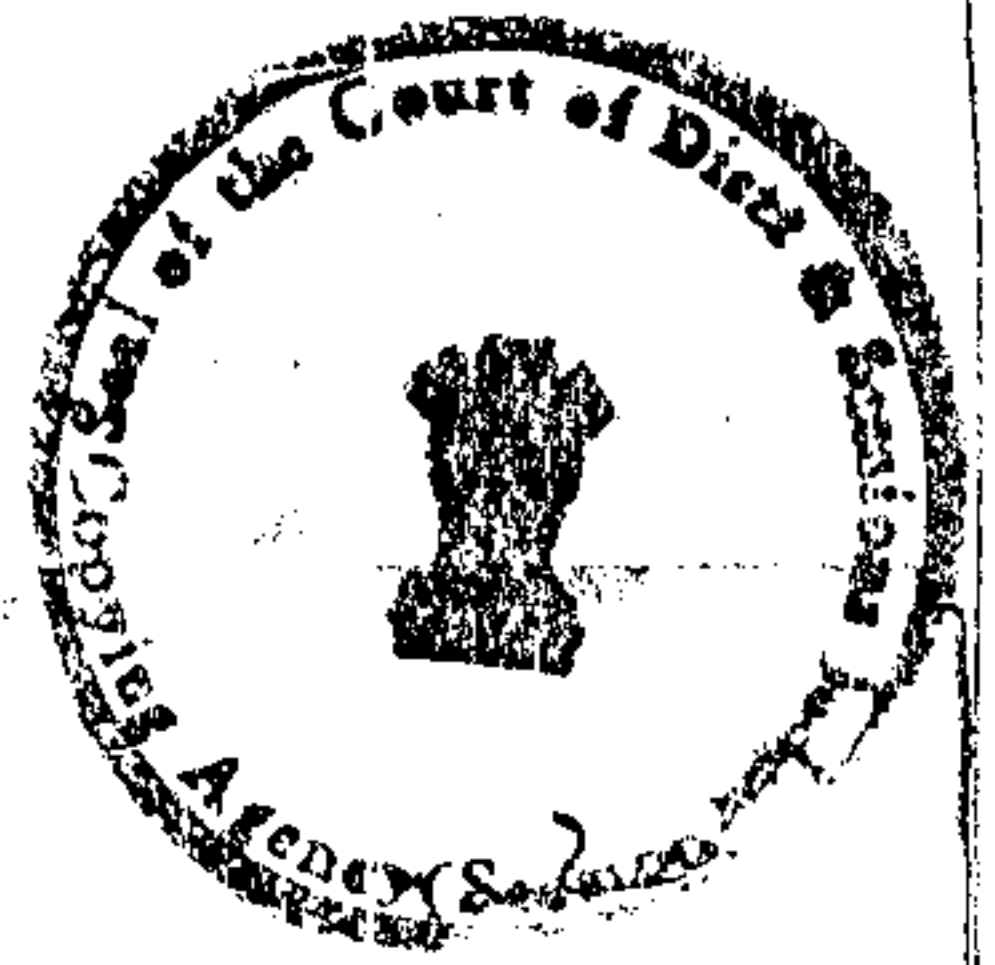
VERSUS.

1. Parvarish Plantations Ltd. Company
incorporated under the Companies Act,
1956, having its Regd. Office at 2-
115/3, Ambika Vihar, Bhotia Parav,
Nainital Road, Haldwani, Distt. Nainital.
2. Shri Amit Sah, S/o Shri B.P.Sah,
Director of Accused No.1, R/o:
Rajnigandha Bhotia Parao, Haldwani
(Nainital).
3. Shri Krishna Kant Awasthi S/o Shri
R.V. Awasthi, Director of Accused
No.1, R/o: 2511, Gurunanak Pura,
Subhas Nagar, Haldwani (Nainital).
4. Smt. Vishnu Kanti, W/o Shri Krishna

...Complainant

02401R0273023
for filing in
judgment file
after D.G.W. (NVR)
directions
See (SIC)
Pooja
11/12/11





Kant Awasthi, Director of Accused

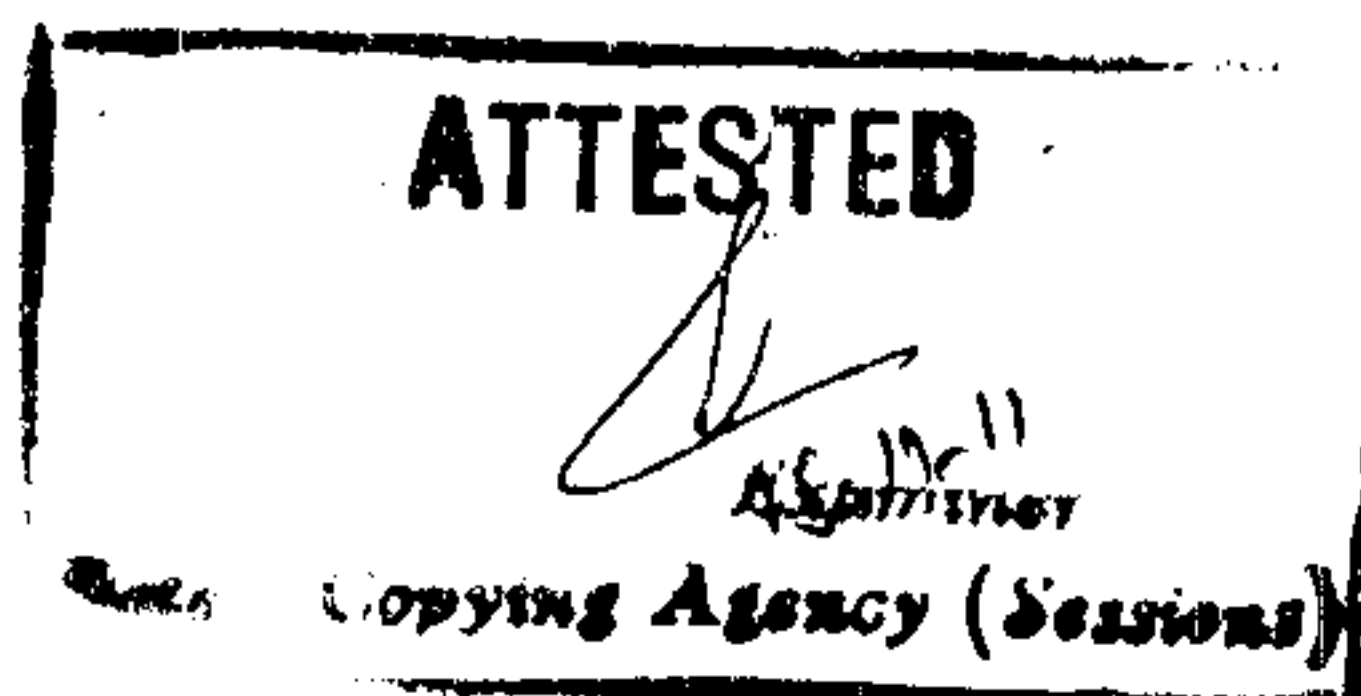
No.1, R/o: 2511, Gurunanak Pura,

Subhas Nagar, Haldwani (Nainital).

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND
EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:



CC NO. 128/2005



24.01.2008


Present: Sh. Sanjay Maan, Advocate with Sh. Pardeep Sharma, Law Officer for SEBI.

Accused no. 2 already stands convicted.

As per the citation on record accused nos. 3 and 4 were served by way of publication on 30.11.2007 under Section 82 and 83 Cr.P.C. in the Newspaper. But none has appeared on their behalf. Therefore these accused are declared as proclaimed offenders.

Ld. Counsel for SEBI has moved an application for substitution of Ms. Jyoti Jindgar as authorised representative in place of Sh. Rakesh Bhanot for the reason mentioned therein. Heard. Ms. Jyoti Jindgar is allowed to be substituted in place of Sh. Rakesh Bhanot as authorised representative.

Witness Ms. Jyoti Jindgar is present and her statement under Section 299 Cr.P.C. has been recorded. In view of these facts, learned counsel states that the present file be consigned to record room with a liberty to SEBI to get it reopened in case fresh addresses of accused nos.3 to 4 are traced in future at any time. It is ordered accordingly.
File be consigned to record room with the said direction.

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(PADAM KANT SAXENA)
ADDL. SESSIONS JUDGE
Delhi/24.01.2008

